The Goa Contingency Fund Act, 1988

Act 4 of 1988

Keyword(s):
Contingency Fund

Amendments appended: 7 of 1990, 16 of 2015
THE GOA CONTINGENCY FUND ACT, 1988

ARRANGEMENT OF SECTIONS

PREAMBLE

SECTIONS

1. Short title, extent and commencement.

2. Establishment of Contingency Fund.


4. Power to make rules.
The Goa Contingency Fund Act, 1988

(Goa Act No. 4 of 1988) [23-3-1988]

An Act to provide for the establishment and maintenance of a Contingency Fund for the State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Thirty eighth Year of the Republic of India as follows:

1. Short title, extent and commencement.— This Act may be called the Goa Contingency Fund Act, 1988.

2. Establishment of Contingency Fund.— There shall be established a Contingency Fund in the nature of an imprest entitled the Contingency Fund of the State of Goa (hereinafter called the “Contingency Fund”) into which shall be paid from and out of the Consolidated Fund of the State of Goa a sum of rupees twenty five lakh only.

3. Custody of Contingency Fund and withdrawals therefrom.— The Contingency Fund shall be held on behalf of the Governor of Goa by the Finance Secretary to the Government of Goa and no advances shall be made out of such fund except for the purposes of meeting unforeseen expenditure pending authorisation of such expenditure by the Legislative Assembly under appropriations made by law.

4. Power to make rules.— For the purpose of carrying out the objects of this Act, the State Government may make rules regulating all matters connected with or ancillary to the custody of, the payment of monies into, and the withdrawal of monies from the Contingency Fund and till such rules are made, the payment of monies into and withdrawal of monies from the Contingency Fund shall be regulated for the time being by the rules which were in force upto 30-5-1987 and were applicable to the Contingency Fund of the Union territory of Goa, Daman and Diu subject to the modifications in the said rules that reference to authorities shall be construed in relation to the Contingency Fund of the State of Goa as references to the corresponding authorities of that State.

THE GOA CONTINGENCY FUND (FIRST AMENDMENT) ACT, 1990

Arrangements of Sections

Preamble

SECTIONS

1. Short title, extent and commencement.

2. Amendment of section 2.
THE GOA CONTINGENCY FUND (FIRST AMENDMENT) ACT, 1990

(Goa Act No. 7 of 1990) [1-8-1990]

AN

ACT

to amend the Goa Contingency Fund Act, 1988.

Be it enacted by the Legislative Assembly of Goa in the Forty-first Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Goa Contingency Fund (First Amendment) Act, 1990.

(2) It shall come into force at once.

2. Amendment of section 2. —In section 2 of the Goa Contingency Fund Act, 1988 (Act 4 of 1988), for the words "twenty five lakh", the words "three crores" shall be substituted.

( Published in Official Gazette, Series I, No. 18 dated 2-8-1990. The Act came into force on 1-8-1990 ).
The Goa Contingency Fund (Fourth Amendment) Act, 2015 (Goa Act 16 of 2015), which has been passed by the Legislative Assembly of Goa on 14-8-2015 and assented to by the Governor of Goa on 16-9-2015, is hereby published for the general information of the public.

D. S. Raut Dessai, Under Secretary (Legislative Affairs).
Porvorim, 29th September, 2015.

The Goa Contingency Fund (Fourth Amendment) Act, 2015 (Goa Act 16 of 2015) [16-9-2015]

AN
ACT

further to amend the Goa Contingency Fund Act, 1988 (Goa Act 4 of 1988).